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GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
(DEPARTMENT OF REVENUE & INSURANCE)

....

New Delhi, the 24th March, 1971.

NOTIFICATION  
INCOME-TAX

No.89(F.No.404/85/71-ITCC): In exercise of the powers conferred by Rule 4 of the Income-tax (Certificate proceedings) Rules, 1962, the Central Government hereby appoints the Commissioner of Income-tax, Madhya Pradesh, Bhopal to be the Tax Recovery Commissioner, Madhya Pradesh, Bhopal.

2. This notification shall come into force with effect from 1.4.1971.

  
(R.D. Saxena)

Deputy Secretary to the Govt. of India.

The Manager,  
Government of India Press,  
New Delhi.

No.89(F.No.404/85/71-ITCC):

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(R.D. Saxena)

Deputy Secretary to the Govt. of India.

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